

**BEFORE THE NATIONAL GREEN TRIBUNAL (PB),  
NEW DELHI**

**ORIGINAL APPLICATION NO. 639/2022**

**IN THE MATTER OF:**

PRITIPAL SHARMA

..APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS. .. RESPONDENTS

LDOH: 21.04.2023

DOH: 24.07.2023.

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI,  
JUDICIAL MEMBER, HON'BLE DR. AFROZ AHMAD,  
EXPERT MEMBR.

APPLICATION U/S 14/15 R/W SECTION 18(1) OF THE  
NATIONAL GREEN TRIBUNAL ACT, 2010.

**MOST RESPECTFULLY SHOWETH:**

1. That the above noted case is pending before this Hon'ble Tribunal and is fixed for today i.e. 24.07.2023.
2. That the Hon'ble Tribunal directed to Mr. Mekala Chaitanya Prasad, District Magistrate, South for

filed the action taken report regarding illegal borewell in the area of Aya Nagar, New Delhi on dated 21.04.2023.

3. That on the above said order the concerned District Magistrate is neither filed any report nor taken any action in respect of illegal borewell installed by the local unsocial elements.
4. That the applicant had applied for water connection before the concerned board i.e. Delhi Jal Board but till today neither water connection given nor provide water facility by the impression/interference of the unsocial elements.
5. That due to above reason the applicant filed a Writ Petition before the Hon'ble High Court of Delhi at New Delhi titled as Pritpal Sharma Vs. Urban Development Department & Anr and the same was listed as W.P.(C)No.4419/2023 and same is fixed for 20.09.2023.
6. That the applicant wants to say that the applicant was taking water facility from his nearby but the nearby also stopped for providing water facility on

the pressure, interference of the local unsocial elements. The unsocial elements wants the applicant ran away by leaving his resident in the deficiency of water or the applicant to take any bad steps and they wants to involve to the applicant in any type of criminal matter. The applicant given several complaints against the unsocial elements but the local police authorities do not taken action against the said culprit/elements but police official falsely given report to the higher authorities for taking necessary action on the complaint of the applicant only by counting section to the higher authority and also they said that 50-60 complaints of the applicant received and they also stated that the applicant is habitual complainant.

7. That if the applicant run away from the above said area due to lack of water then the illegal borewell installation will be increased and non anyone will be complaint of these unsocial elements.
8. That the applicant and his family members are very crisis in the lack of water and they also every time feeling bad in the absence of the water and the applicant and his family members are not

maintaining their required and the applicant and his family membes suffering from many problems due to water.

It is, therefore, most respectfully prayed that the Hon'ble Tribunal may kindly be passed order/orders/direction to Delhi Jal Board regarding providing temporary water to the applicant till the final disposal of the case pending before the Hon'ble High Court of Delhi after seeing the above said facts and circumstances, in the interest of justice.

Dated:

22/7/2023

Applicant

Pritipal

(Pritipal Sharma)